

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 10**

**C.P. (IB) 2997(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **31.10.2023**

NAME OF THE PARTIES:    **MS. SUJATA CONSTRUCTIONS AND**  
**ENGINEERING CONTRACTOR V/s ATRA**  
**PHARMACEUTICALS LIMITED**

Section 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB) 2997(MB)2019**

- 1) Mr. P.S. Thakre, Company Secretary for the Operational Creditor and Mr. Rahul Totala, Ld. Counsel for the Corporate Debtor are present.
- 2) It is submitted that the pleadings are complete and the matter is ripe for hearing. In that view of the matter, heard Authorised Representative for the Operational Creditor.

- 3) Authorised Representative for the Operational Creditor is not aware about the evidences upon which he seeks to rely upon the Limitation aspect. He keeps on relying on the decision but the evidences to prove the decisions are missing from the records.
- 4) Last and final opportunity is granted to the Operational Creditor to place on record whatever evidences they want to rely well before the adjourned date by duly serving a copy to the other side well in advance, by way of an Affidavit.
- 5) Stand over to 13.12.2023, for further consideration and hearing. No further time will be granted to the Parties for the Purpose as the matter is old of the year 2019.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare